



2026:AHC-LKO:40078

**HIGH COURT OF JUDICATURE AT ALLAHABAD
LUCKNOW**

MATTERS UNDER ARTICLE 227 No. - 3323 of 2026

Kusum Dubey

.....Petitioner(s)

Versus

Naib Tehsildar, Gosainganj, Tehsil Sadar,
Ayodhya And Another

.....Respondent(s)

Counsel for Petitioner(s) : Ganga Prasad Mishra, Abhinav
Mishra

Counsel for Respondent(s) : C.S.C.

Court No. - 4

HON'BLE SYED QAMAR HASAN RIZVI, J.

1. Heard Sri G.P. Mishra, learned counsel for the petitioner, Sri Yogesh Awasthi, learned Additional Chief Standing Counsel representing the respondent no. 1 and perused the record.

2. The instant petition has been filed, inter alia, praying for the following relief:

"(i) Direct the Opposite Party No. 1 i.e. Naib Tehsildar, Gosainganj, Tehsil Sadar, District Ayodhya to decide the mutation proceedings (Kusum Dubey Vs. Ram Bujharat) under Section 209(ja) of the U.P. Revenue Code, 2006 along with the recall applications expeditiously in pending Case No. 11413 of 2023 within the time stipulated by this Hon'ble Court, as contained in Annexure Nos. 1 and 2 to this petition."

3. Learned counsel for the petitioner submits that the proceedings of the case under Section 34 of the U.P. Revenue Code, 2006 came to be dismissed vide order dated 07.06.2024 and for the restoration of the said proceedings, the petitioner preferred an application for restoration. It is submitted by the learned counsel for the petitioner that the said restoration application also came to be dismissed on 07.06.2024, thereafter for the recall of order dated 07.06.2024, the petitioner filed an application no. 11742 of 2023 and the same is pending since the year 2023.

4. Para 479 of the Revenue Court Manual provides as under:

"Reason for delay in disposal- If the period for concluding a proceeding has not been fixed in the Code or the Rules; the court shall endeavour to conclude the proceeding within a period of ninety days and if the proceeding is not concluded within the aforesaid period, the reason for the same shall be recorded."

5. A plain reading of the aforesaid clause manifests the express and unequivocal legislative intent that proceedings are required to be concluded within the stipulated period of time and in the event of delay, the authority concerned is obligated to record reasons for the same.

6. Learned Counsel appearing for the State-respondents states that he has no objection if a direction is issued by this Court for expeditious disposal of the case within stipulated period as to be fixed by this Court.

7. In view of the nature of the order proposed to be passed, the service of notice upon the respondent no. 2 is dispensed with.

8. Taking into consideration the facts and circumstances of the case, this Court is of the view that no useful purpose would be served in keeping this petition pending.

9. Accordingly, without adverting on merits of the case this Court deems it appropriate to finally dispose of the present petition with a direction to Opposite Party No. 1 i.e. Naib Tehsildar, Gosainganj, Tehsil Sadar, District Ayodhya to conclude the proceedings (Kusum Dubey Vs. Ram Bujharat) under Section 209(ja) of the U.P. Revenue Code, 2006 along with the above mentioned recall applications; in pending Case No. 11413 of 2023 strictly, in accordance with law, by a reasoned order on merit after affording due opportunity of hearing to the parties concerned, expeditiously and preferably within a period of **three months** from the date of receipt of a certified copy of this order, unless there is any legal impediment. It is further directed that no unnecessary adjournments be granted to either of the parties and the adjournment, if prayed for, will be permissible to be granted only in

exceptional circumstances.

10. With the aforesaid direction, the present petition is **disposed of**.

June 3, 2026
Arun

(Syed Qamar Hasan Rizvi,J.)